

wanted certain action to be taken, but the Vice-Chancellor could not make up his mind about it. So, it is not a question of mobility. Round about the Jadavpur University, there is the Jadavpur Police Station and the Police were called in. So, the police were getting ready. As far as the mobility of the Police force was concerned, there was no difficulty. The difficulties arose from other things.

As far as the students are concerned, in this matter, as I said, the Police can certainly make concerted effort and they can take sufficiently firm action—mere police action may not suffice. I think we will have to make an all-out effort. It is a question of educating them properly as far as the political issues and the national issues are concerned. That is a major question. We will have to see that all those political parties which are taking extreme views are controlled and regulated; that can be done not merely by governmental action; certain other action also will have to be taken. As Shri Samar Guha said, the majority of students of the Jadavpur University are still not affected by this. It is a good sign. They are protesting. They will have to be given some strength. That is another way of looking at it.

SHRI S. S. KOTHARI :—My last question has not been answered. What steps are the Government taking to weed out those elements, who have commitment to political parties, from within the administration?

SHRI Y. B. CHAVAN : I think I have mentioned it.

MR. SPEAKER : He is talking about weeding out certain people.

AN HON. MEMBER : Is it relevant? (Interruption).

SHRI BAL RAJ MADHOK (South Delhi) : Sir, how can you separate the development in Jadavpur University from the general atmosphere in West Bengal? What is relevant and what is irrelevant in this context? I must say everything is relevant here.

SHRI Y. B. CHAVAN : Lest, I may be charged that I am answering irrelevant questions, I was looking at the Chair to get directions from the Speaker. I am prepared to answer any question, as far as I am concerned.

About weeding out people, normally, it is our desire to see that no Government servant acts in collusion or in collaboration with any political party. Our general rules are that no Government servant should be connected with any political party. If we get any information and the necessary evidence about it, we will certainly take action against the Government servants concerned.

12.24 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the National Research Development Corporation of India

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying on the Table the Audit Report on the accounts of the National Council of Educational Research and Training for the year 1967-68, in pursuance of objection raised in the House on the 13th March, 1970.
[Placed in Library. See No. L T-3219/70]

High Court Judges (Amendment) Rules 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the High Court